

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 582 of 2020

IN THE MATTER OF:

Axis Bank Ltd. ...Appellant

Versus

Value Infracon India Pvt. Ltd. & Anr. ...Respondents

Present:

**For Appellant: Mr. Sharad Tyagi, Ms. Archana Tyagi, Ms. Yukti Makan
and Mr. Ayush Jain, Advocates.**

**For Respondents: Mr. Sanjay Kumar Singh, Advocate for R-1.
Mr. Neeraj Kumar Gupta, Advocate for R-2.**

With

Company Appeal (AT) (Insolvency) No. 790 of 2020

IN THE MATTER OF:

Krishna Kumar Sahu & Ors. ...Appellants

Versus

Sai Prasad Properties Ltd. ...Respondent

Present:

**For Appellants: Ms. Ranjana Roy Gawai and Mr. Avinash Bhati,
Advocates.**

For Respondent:

Cont'd..../

ORDER
(Through Virtual Mode)

26.02.2021: Heard Shri Sharad Tyagi, Advocate representing Appellant in Company Appeal (AT) (Insolvency) No. 582 of 2020 in part. Hearing remained inconclusive.

We find that Company Appeal (AT) (Insolvency) No. 790 of 2020 got clubbed with Company Appeal (AT) (Insolvency) No. 582 of 2020 due to some misconception in respect of similar issues being involved in this appeal. We find that the issues are entirely different and both appeals cannot be heard together. Accordingly, we direct delinking of Company Appeal (AT) (Insolvency) No. 790 of 2020 from Company Appeal (AT) (Insolvency) No. 582 of 2020.

List Company Appeal (AT) (Insolvency) No. 582 of 2020 'for further hearing' on **25th March, 2021 at 2:00 PM.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreasha Merla]
Member (Technical)

am/gc

Company Appeal (AT) (Insolvency) No. 582 of 2020 & 790 of 2020